>

Title:Regarding problems likely to arise in Malkangiri District of Orissa due to reported implementation of Polavaram Project.

MR. SPEAKER: Shri Braja Kishore Tripathy. This is not a Calling Attention. Please try to be brief.

SHRI BRAJA KISHORE TRIPATHY (PURI): Hon. Speaker, Sir, this is a most important item....(*Interruptions*) I want to draw the attention of this Government to this important item.

During the past few days, it has been reported in some Print Media that the Ministry of Water Resources, Government of India is actively considering the declaration of Polavaram Project as a National Project in response to the request made by the Government of Andhra Pradesh. Once this project fructifies, it will displace approximately 814 families of the villages of about 10 Gram Panchayats in Malkangiri district of Orissa, which will be a disaster for the sensitive tribal areas having the primitive tribes and which is already devastated by Naxal Menace. In case this project is implemented in its present form, it will violate the spirit of the Godavari Water Dispute Tribunal Award (GWDT) of 1980 and the Order of the National Environmental Appellate Authority (NEAA).

The Ministry of Tribal Affairs has cleared the project without taking into consideration the effect of submergence in the homeland of the primitive tribes of Orissa and without taking the opinion of the State of Orissa into consideration.

The socio-economic situation of Malkangiri district of Orissa has undergone a sea change since 1980. In the present scenario, any submergence in the tribal district of Malkangiri is not acceptable to the people of Orissa.

The Government of Andhra Pradesh has already prepared the Environmental Impact Assessment (EIA) of the proposed Polavaram Project and has not mentioned anything about the submergence of the villages and the agricultural land of the other two affected States of Orissa and Chhattisgarh. The Godavari Water Dispute Tribunal in its final Order has also restricted MWL/FRL at 150 ft. for the Dam, advising the CWC to take up the design and operation of the project subject to the acceptance of the co-basin States – both Orissa and Chhattisgarh. While all these issues are pending for resolution, it is learnt that the Government of Andhra Pradesh is unilaterally going ahead with the execution of this Project. So, I would like to draw the attention of the Government of India to this matter. Now, the situation is very much alarming in the sensitive area of Orissa. It is now needed that Government of India should not proceed with the project and allow the State Government of Andhra Pradesh to execute the Project without consulting both the States of Orissa and Chhattisgarh. So, I would request the hon. Minister of State, who is present here, to respond to this....(*Interruptions*)

MR. SPEAKER: I have arranged for his presence. Please be brief. Let him reply.

SHRI BRAJA KISHORE TRIPATHY : I thank you, Sir, for this. We are obliged to you. This is a very sensitive matter. The Chief Minister of Orissa has also brought it to the notice of the Government of India and the hon. Prime Minister. All the Members of Orissa time and again requested the hon. Ministers – the present Minister and the former Minister also – to consider this. We have brought it to their notice. We have discussed with them. We have been assured that without consulting both the States, the Government would not allow the Andhra Pradesh Government to proceed with the project....(*Interruptions*)

Sir, we are not against any irrigation project in the country. We are very much in favour of it. But the other submerging co-basin State is to be consulted. That is the difficulty which we experience.

MR. SPEAKER: It is about consultation. Now, the hon. Minister to reply.[R3]

जल संसाधन मंत्रालय में राज्य मंत्री (श्री जयप्रकाश नारायण यादव) : अध्यक्ष महोदय, पोलवावरम् परियोजना गोदावरी बेसिन में स्थिति है। आंध्र प्रदेश, छत्तीसगढ़ और उड़ीसा इस परियोजना में सम्मिलित है। उड़ीसा की आपति थी कि यह जनजातीय क्षेत्र में है, जैसा कि माननीय सदस्य ने कहा है। इस क्षेत्र में जहां गांवों के डूबने का खतरा है, इस बात को लेकर माननीय उच्च-न्यायालय में सभी गांववासी गये थे और स्टे लिया था। बाद में न्यायालय ने स्टे को मुक्त किया, खत्म किया और जलसंसाधन मंत्रालय की तकनीकी सलाहकार समिति ने परियोजना पर अपनी सहमति व्यक्त की। माननीय सदस्य प्रश्न उठा रहे हैं कि उड़ीसा और छत्तीसगढ के 440 गांवों की कृषि पर असर पड़ेगा, इसका ख्याल रखते हुए जलसंसाधन मंत्रालय ने सबमर्जेंस, दबाव की स्थिति में, बचाव के लिए, परियोजना के तहत किये जाने वाले कार्यों के लिए 628 करोड़ रुपये का अलग से प्रावधान किया गया है ताकि बांध का निर्माण कर, गांवों को डूबने से बचाया जा सके। साथ ही योजना आयोग को निवेश के लिए स्वीकृति लैटर भेजा गया है। योजना आयोग ने कुछ बिंदुओं पर कमैंट्स मांगे थे, जिन्हें भेजा जा चुका है। जलसंसाधन मंत्रालय की तकनीकी आर्थिक सलाहकार समिति ने अपना अनुमोदन देने से पूर्व इस बात का विश्लेषण

किया कि योजना के पूरा होने से किसी भी क्षेत्र में सबमर्जेंस की स्थिति न आये और जलसंसाधन मंत्रालय की तकनीकी सलाहकार समिति ने इसे डिस्कस किया और पाया कि यह परियोजना तकनीकी मानकों पर सही है। आंध्र प्रदेश के तटबंध का निर्माण करना सुनिश्चित किया गया है तथा माननीय सदस्य ने जो आशंका जाहिर की है, उन शंकाओं का पूर्ण रूप से से ख्याल रखा गया है कि उड़ीसा और छत्तीसगढ़ के गांववासियों को किसी तरह का खतरा न हो, इसीलिए आंध्र प्रदेश ने तटबंध का निर्माण करना सुनिश्चित किया है ताकि गांव डूबने न पाएं व पर्यावरण एवं वन मंत्रालय तथा न्यायालय के आदेश का अनुपालन हो। जलसंसाधन मंत्रालय की तकनीकी सलाहकार समिति से भी परियोजना को अनुमति दी गयी है। माननीय सदस्य श्री त्रिपाठी जी ने जो शंका जाहिर की है, उस बात का ख्याल रखा गया है ताकि सबमर्जेंस की स्थिति पैदा न हो, दबाव की स्थिति पैदा न हो, गांव बच सकें, कृषि का बचाव हो सके। इन चीजों का ख्याल रखते हुए कार्य को प्रारम्भ किया गया है।

श्री बृज किशोर त्रिपाठी : इसे क्या आप नेशनल प्रोजैक्ट घोषित कर रहे हैं, बताइये।

श्री जयप्रकाश नारायण यादव : जहां तक किसी परियोजना को नेशनल प्रोजैक्ट घोषित करने का सवाल है तो उसे कई प्रक्रियाओं, कई स्टेजेज से गुजरना पड़ता है, योजना आयोग, वित्त मंत्रालय और फिर मंत्रिमंडल से अनुमति लेनी पड़ती है। उसके बाद जब प्रोजैक्ट हमारे डिपार्टमेंट के पास आता है, तब उसका निर्णय किया जाता है।